

[SECRETARY]

Enacting Formula

1. That at page 1, line 1, for the word "Twentieth" the word "Twenty-first" be substituted.

Clause 1

2. That at page 1, line 4, for the figure "1969" the figure "1970" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."

- (ii) "I am directed to inform the Lok Sabha that the Tea (Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 2nd December, 1969, has been passed by the Rajya Sabha at its sitting held on the 7th May, 1970, with the following amendments:—

Enacting Formula

1. That at page 1, line 1, for the word "Twentieth" the word "Twenty-first" be substituted.

Clause 1

2. That at page 1, line 3, for the figure "1969" the figure "1970" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."

BILLS AS RETURNED BY RAJYA
SABHA WITH AMENDMENTS

SECRETARY : Sir, I beg to lay on the Table of the House the following Bills which have been returned by Rajya Sabha with amendments:—

- (1) The Central Silk Board (Amendment) Bill, 1969.
(2) The Tea (Amendment) Bill, 1969.

13.10 hrs.

STATEMENT RE: COMMUNAL DISTURBANCES IN MAHARASHTRA

MR. SPEAKER : Now, the hon. Home Minister.

SHRI J. H. PATEL (Shimoga) : On a point of order.....

MR. SPEAKER : There cannot be any point of order now. There is nothing before the House now. The Home Minister is going to make a statement under item 7-A.

SHRI J. H. PATEL : My point of order is this.

MR. SPEAKER : I am not going to allow him. There is nothing on which he can raise a point of order.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : It is with a deep sense of sorrow that I have to report. ..

SHRI J. H. PATEL : My point of order is this. When the right of a Member or the privilege of a Member is affected, it must be brought to the notice of the Speaker and it must be brought before the House.....

MR. SPEAKER : If he had listened to me, he would not have risen. I said I am examining this. I have asked the Home Minister to make the statement and after getting it, I am examining it.

SHRI J. H. PATEL : Meanwhile, before he makes it, I would like to bring something to his notice which would facilitate his work.

MR. SPEAKER : He will please sit down.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, अब मुझे को एक व्यवस्था का प्रश्न उठाना है। गृह मंत्री महाराष्ट्र के उपद्रवों के सम्बन्ध में वक्तव्य देने जा रहे हैं। इस सम्बन्ध में स्थगन प्रस्ताव दिया गया है, जिसको शायद आप ने स्वीकार नहीं किया है, या आप विचार कर रहे हैं, पता नहीं क्या स्थिति है। लेकिन हम लोगों ने ध्यान आकर्षण सूचना भी दी है। वह कल उस का जवाब देंगे। अभी उन की ओर से एक वक्तव्य दिया जाने वाला है। क्या मैं यह समझूँ कि गृह मंत्री आज एक वक्तव्य देंगे और कल दूसरा देंगे ?